

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.15830/2019

(Arising out of impugned final judgment and order dated 28-05-2018 in CRLR No. 250/2018 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P THR CBI

Petitioner(s)

VERSUS

ISHWAR CHANDRA AGARWAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78838/2019-CONDONATION OF DELAY IN FILING
IA No. 78838/2019 - CONDONATION OF DELAY IN FILING)

Date : 19-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Vikramjit Banerjee, Ld. A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Merusagar Samantray, Adv.
Mr. Saransh Kumar, Adv.
Mr. Bharat Sood, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Sachin Sharma, Adv.
Mr. Rukhmini Bobde, Adv.

For Respondent(s) Mr. Abhishek Kumar Singh, AOR
Ms. Kritika Ranjan, Adv.
Ms. Anamika Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. Hearing expedited.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)